Order dated 22,11,2002 meits meet al

Meard Shri S.B.Jena, learned Addl.Standing Counsel for the Respondents and Shri P.Jena, learned counsel for the applicant. Shri S.B.Jena, learned Addl.Standing Counsel submitted a copy of Government of India, Ministry of Information & Broadcasting Gazettee dated 20.7.1984 fegarding motion of All India Radio (Allotment of Residential Quarters) Rules, 1983, for perusal. Having perused the said Rules, my attention was drawn to Prasara Bharati (Broadcasting Procedure to be followed, for cancellation of allotment and recovery of damages from the licensees of Government quarters in that Department by Shri S.B.Jena, Ld Ase.

to adjudication of the matter regarding continued occupation of the quarters allotted to him and recovery of damage rent on that count by the Estate Officer under P.P. Act, 1971. The learned counsel for the applicant urged that once this prayer of the applicant is accepted, the matter could be resolved and the grievance of the applicant could be removed by that way. The learned Addl.Standing Counsel for the Respondents did not demur and in the circumstances of the fact and in the interest of justice, I direct that the matter regarding alleged overstayal of the applicant at Government quarters allotted to him at Bhubaneswar and the question regarding recovery of damage rent from him for period of his stay in that quarters may be adjudicated by the Estate Officer, notified for this purpose by the

Ministry of Information & Broadcasting vide their leadured animal motification as annexed (Annexure-R/1) to the counter of this O.A. or . I had an alternated for the

leanued entended. (As by virtue of the above order the relief

ASPENDENCE OF THIS O.A. accordingly. No costs.

(Residential Luarters)

(Residential Luarters)

(Residential Luarters)

(Residential Redio, Cuttack vide Annexure-A/8 to this accordingly as a few costs.

NAMNIARO-30 IVtion) 0.N. No.16/40/20010 NIG dated 25.7.2001 regarding procedure to be followed, for cancellation of allotment and recovery of damages from the licensees of Government.

rearters in that Department by Shri S.B. Jena, --

The prayer of the applicant in this O.A. relates to saivsication of the matter remarking continues occupation of the quarters allottes to him and recovery of samese rent on that count by the Estate Officer under F.E. Act. 1971. The learness counsel for the applicant urges that once this prayer of the applicant is accepted, the matter could be removed and the existence of the applicant could be removed by that vay. The learness Assl. Stansine Counsel for the Respondents sid not seem and in the circumstances of the fact and in the interest of justice, I sirect that the matter remarking alleges overstayal of the applicant at overstayal of the applicant at accepted on remarking recovery of samese rent from him for the retrief of his stay in that ruarters may be adjusticated by the factor of his stay in that ruarters may be adjusticated by